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CENTRAL ADMINISTRATIVE TRIBUNAL PRINCIPAL BENCH NEW DELHI

O.A.No.418 of 1988 .

Date of Decision: 8.7.93.

Dr.(Mrs)Kanwal Bir

.....Petitioner.

Versus

Union of India & othersRespondents.

Present: Shri P.P.Khurana, counsel for the respondent.

CORAM:

Hon'ble Mr.Justice V.S.Malimath,Chairman.

Hon'ble S.R.Adige,Member(A)

JUDGMENT(ORAL)

(By Hon'ble Mr.Justice V.S.Malimath,Chairman)

This case is similar to the facts in our judgment rendered in O.A.No.339/ of 1988 on 3.6.93. Shri P.P.Khurana-learned counsel appearing for the respondents,submitted that the petitioner has been fairly treated and that she has been continued on adhoc basis under the Central Government Health Scheme. This was done on equitable considerations on the suggestion made by the Tribunal in the connected case. It is also submitted that she should be continued on adhoc basis until it becomes necessary to displace her in the interest of public service or to accommodate the candidate regularly selected by the Union Public Service Commission.

2. With these observations, this application stands disposed of. No costs.

S.R. Adige
 (S.R.ADIGE)
 MEMBER(A)

V.S. Malimath
 (V.S.MALIMATH)
 CHAIRMAN

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